

RAJYA SABHA

Wednesday, the 15th June, 1977 / the 25th
Jyaishta, 1899 (Saka)

The house met at eleven of the Clock,
MR. DEPUTY CHAIRMAN in the Chair.

ORAL ANSWERS TO QUESTIONS

STATUS OF INSTITUTIONS OF NATIONAL IMPORTANCE

60. SHRI KHURSHED ALAM
KHAN :

SHRI JAGDISH JOSHI :†

SHRI IBRAHIM KALANIYA:

SHRI JAGAN NATH BHAR-
DWAJ:

Will the Minister of EDUCATION,
SOCIAL WELFARE AND CULTURE be
pleased to state :

(a) whether it is a fact that some insti-
tutions of national importance have been
given the status of "Deemed University";

(b) whether it is also a fact that this
practice has been continuing for the last
several years; and

(c) if so, whether Government propose
to accord to each of these institutions the
status enjoyed by a full-fledged university?

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(DR. PRATAP CHANDRA CHUNDER):

(a) and (b) No, Sir.

(c) Dose not arise.

श्री जगदीश जोशी : श्रीमन्, क्या मंत्री
महोदय यह बताने की कृपा करेंगे कि जामिया
मिलिया विद्यालय को विश्वविद्यालय का स्तर
देने की बाबत अभी तक क्या निर्णय किया
गया है ?

DR. PRATAP CHANDRA
CHUNDER : I said the other day that the
position of the Jamia Milia is under con-
sideration.

श्री जगदीश जोशी : क्या माननीय मंत्री
महोदय बतायेंगे कि जामिया मिलिया और
तदुत्तरूप जो अन्य संस्थायें हैं उनके विषय
में यह निर्णय कब तक ले लेंगे ?

†The question was actually asked on
the floor of the House by Shri Jagdish
Joshi.

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DR. PRATAP CHANDRA CHUN-
DER: I cannot assure anything about time;
the matter is being looked into. The hon.
Member will be pleased to know that the
institution of national importance emanates
from the Constitution, whereas in the case
of institutions deemed to be universities,
they come under the statute of the Univer-
sity Grants Commission. The sources of
authority in these two cases are absolutely
different. The Jamia Milia is deemed to
be a university under Section 3 of the Uni-
versity Grants Commission Act.

SHRI KHURSHED ALAM KHAN: It
is agreed that the Jamia Milia comes un-
der the Section which the hon. Minister
has just mentioned. But the problem is
that the Jamia Milia's growth and develop-
ment have stopped since long because it
is only a 'Deemed University'. Enough
and adequate financial assistance is not
provided for it nor are its degrees given the
same status as that of the degrees of a full-
fledged university. Keeping this in view,
may I request the hon. Minister to give
sympathetic consideration to the Jamia
Milia case and take a decision as early as
possible?

DR. PRATAP CHANDRA CHUNDER:
Sir, if the hon. Member looks into Section
3 of the University Grants Commission
Act, he will please find that an institution
of higher education may be recognised as
a 'Deemed University'; but it must be
other than a university. These two things
cannot be combined. Therefore, when it
is a question of giving more grants, that
might be taken up by the University
Grants Commission, because an institu-
tion which is deemed to be a university
is eligible for grants under the Act. But
it cannot be a university because that will
militate against Section 3 of that Act.

SHRI JAGAN NATH BHARDWAJ:
Are there similar institutions which are
going to be treated on the same footing as
the Jamia Milia?

DR. PRATAP CHANDRA CHUNDER:
At present there is no such proposal.

SHRI JANARDHANA REDDY: Sir,
some time back, the University Grants
Commission sent some team to go and
make a study of the medical college at

Vellore and some medical institutions at Manipal to recognise them as 'Deemed Universities'. What is the stage now, and when is the University Grants Commission going to decide over the matter ?

DR. PRATAP CHANDRA CHUNDER: I will require notice for that question.

PROF. RAMLAL PARIKH: Will the hon. Minister throw some light on the pattern of grants for these 'Deemed Universities' by the University Grants Commission? Sir, these institutions apart from being eligible for receiving grants from the University Grants Commission are also receiving grants from the Ministry of Education for supporting their normal activities, activities of a non-Plan nature; they receive maintenance grants. Is it a fact that this pattern of grants was settled long ago, nearly 10 years ago, and that it has never been reviewed in the light of the difficulties experienced by these institutions?

Has it come to the notice of the Ministry that the grants-in-aid pattern sometimes does not look into the indigenous character or the indigenous requirement of the institutions for which they are deemed? There are 9 or 10 institutions and each of them has a special historical background, experience and character and the grants-in-aid pattern that operates sometimes tries to copy the pattern of other universities which sometimes militates against the deemed universities. Therefore, I would like to know from the hon. Minister whether this question has been attended to.

Secondly, the maintenance grant is being paid by the University Grants Commission. Is it a fact that some of the deemed universities have been left out from that pattern? If it is so, how is it that some are deemed universities? I do not know whether their number is 5 or 6 out of 9 or 10, some have been left out? The grants-in-aid are being channelled through the University Grants Commission. I believe some institutions have been left out. What were the reasons for doing so?

MR. DEPUTY CHAIRMAN: Please be brief.

PROF. RAMLAL PARIKH: I must explain my question.

MR. DEPUTY CHAIRMAN: You need not. You should be specific so that a specific answer can be given.

DR. PRATAP CHANDRA CHUNDER: With due respect to the hon. Member, I most submit that the question is a bit vague. If he wants to know how many institutions were left out from the concept of deemed universities, I am not in a position to say anything. I can add that the pattern of grants in the case of deemed universities is 100 per cent of deficit on non-plan basis and the pattern is reviewed from time to time. The Finance Committee examines the matter. The whole pattern of grants in respect of U.G.C. is being reviewed.

INCONVENIENCE TO RESIDENTS OF NEWALI VILLAGE (MAHARASHTRA) DUE TO F. C. I. GODOWN

*62. **SHRI K. N. DHULAP :**

SHRI R. D. JAGTAP AVERGOANKAR :†

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether it is a fact that an open air foodgrains godown has been set up recently by the Food Corporation of India at Newali Village in Ulhasnagar Tehsil of Thana District in Maharashtra;

(b) whether Government have received any complaints from the inhabitants of Newali and other adjoining village regarding inconvenience caused to them due to the location of the godown; and

(c) if so, what action Government have taken or propose to take to redress the grievances of the residents of that area?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

श्री आर० डी० जगताप आवरगांवकर :
यह जो एयर बिल्डिंग के पास फूडग्रेन्स गोडा-
उन्स बनाये जाते हैं उस सिलसिले में स्टेट
गवर्नमेंट्स की राय ली जाती है या नहीं ?

†The question was actually asked on the floor of the House by Shri R. D. Jagtap Avergankar.